

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

**SERVICE TAX Appeal No. 11559 of 2014-DB**

[Arising out of Order-in-Original/Appeal No RAJ-EXCUS-000-COM-177-178-13-14 dated 29.01.2014 passed by Commissioner of Central Excise, CUSTOMS (Adjudication)-RAJKOT]

**Kandla Port Trust**

A O Building, Post Box No. 50,  
Gandhidham, KUTCH, GUJARAT-370201

**.... Appellant**

*VERSUS*

**Commissioner of Central Excise & Customs, Rajkot**

Central Excise Bhavan, Race Course Ring Road,  
Income Tax Office, Rajkot, Gujarat-360001

**.... Respondent**

**APPEARANCE :**

Shri Anand Nainawati, Advocate for the Appellant  
Shri Tara Prakash, Deputy Commissioner (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)  
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

DATE OF HEARING/ DECISION: 27.06.2023

**FINAL ORDER NO. 11404/2023**

**RAMESH NAIR :**

Shri Anand Nainawati, learned Counsel appearing for the appellant submits that this case has been settled under SVLDRS. He submitted form No. SVLDRS-4.

2. Shri Tara Prakash, learned Deputy Commissioner (AR) fairly concedes that the case has been settled.

3. Accordingly, the appeal is dismissed as deemed withdrawn under Section 127 of the Finance (No.2) Act, 2019.

*(Dictated and pronounced in the open court)*

**(Ramesh Nair)  
Member (Judicial)**

**C L Mahar)  
Member (Technical)**